2026:AHC:49030

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - A No. - 2936 of 2026

Ummed Ali

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sukesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sukesh Kumar, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The case of the writ petitioner is that he retired from the post of Inspector on 28.02.2015, however, according to the writ petitioner, an amount of Rs.1,05,618/- stood recovered from the writ petitioner post retirement.

3. Submission is that the entire exercise is unilateral behind the back of the writ petitioner.

4. Sri Gaurav Singh, learned Standing Counsel on the other hand submits that whatever might be, the order of re-fixation is not under challenge and in case, the writ petitioner has not been put to notice, the writ petitioner may represent his cause before Respondent no.6, S.P., Hathras.

5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.6, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order. In case Respondent no.6 finds that the claim of the writ petitioner is to be decided by any other authority, the papers shall be sent to that authority after due intimation to the writ petitioner.

March 11, 2026
N.S.Rathour

(Vikas Budhwar,J.)

Digitally signed by :-
NIPENDRA SINGH RATHOUR
High Court of Judicature at Allahabad